

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH
(CIRCUIT AT PORT BLAIR)**

No. O.A. 351/1637/2017

Date of order: 04.06.2019

**Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Mr. N. Neihsial, Administrative Member**

Rominder Nath, S/o Late Shri Debinder Nath
Retired Revenue Inspector, R/o Near Ganesh Mandir
School Lines, Port Blair, South Andaman District.

.. Applicant

-Versus-

1. Union of India, Service through the Secretary
To the Government of India, Ministry of Home Affairs
North Block, New Delhi – 110001.
2. The Lieutenant Governor (Administration)
Andaman & Nicobar Islands, Raj Niwas
Port Blair – 744101.
3. The Chief Secretary, Andaman & Nicobar Administration
Secretariat Building, Port Blair – 744101.
4. The Secretary (Revenue), Andaman & Nicobar Administration
Secretariat Building, Port Blair – 744101.
5. The Deputy Commissioner, South Andaman District
Port Blair – 744101.

.. Respondents

For the Applicant : Mr. R. Singh

For the Respondents : Mr. S.K. Mandal

B.

ORDER (ORAL)

Per Ms. Bidisha Banerjee, Member (J):

Heard the learned counsels for both the parties.

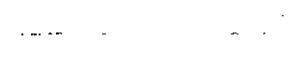
2. Both the learned counsel agrees that the matter can be disposed of with a direction upon the respondent authorities to take steps for grant of 3rd MACP to the applicant in accordance with law.
3. Accordingly, let the order be issued by the respondent authorities for grant of 3rd MACP to the applicant within a period of two months from the date of communication of this order in terms of the report furnished by the learned counsel for the applicant which says as under:-

"Your retirement benefit including dues on annual increment and Pay Arrears etc will be processed immediately on awarding the 3rd MACP which is to be received from Administration."

Ordered accordingly.

4. O.A. stands disposed of accordingly. No order as to the costs.


(N. Neihisial)
Administrative Member


(Bidisha Banerjee)
Judicial Member